

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT No. I**

APPEAL No. C/488/2009

(Arising out of Order-in-Original No. 10/2009 dated 7.5.2009 passed by
Commissioner of Customs (General), Mumbai)

Standard Shipping Agency

Appellant

Vs.

Commissioner of Customs (G), Mumbai

Respondent

Appearance:

Shri Rohan Balani, Advocate, for appellant

Shri K.M. D'Souza, Assistant Commissioner (AR), for respondent

CORAM:

Hon'ble Mr. Ramesh Nair, Member (Judicial)

Hon'ble Mr. Raju, Member (Technical)

Date of Hearing: 9.4.2018

Date of Decision: 9.4.2018

ORDER No. **A / 85954 / 2018**

Per: Ramesh Nair

Shri Rohan Balani, learned counsel appearing on behalf
of the appellant, mentions that the appellant wishes to
withdraw the appeal. Accordingly, the appeal is dismissed as
withdrawn.

(Pronounced in court)

**(Raju)
Member (Technical)**

**(Ramesh Nair)
Member (Judicial)**